

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Record of Proceedings

Petition No. 152/2011

Subject : Petition determination of transmission tariff for Combined assets of 400/220 kV Pune S/S with Bus Reactor and bays for LILO of Kalwa -Lonikhand D/C at Pune (Ant. DOCO : 1.4.2011), Solapur S/S with Bus Reactor and Bays for LILO of Solapur - Karad and Solapur Kolhapur along with Reactors (DOCO :01.02.2011) & 400 kV Bays for Solapur - Parli D/C (WRTML) line at Solapur S/S and Parli S/S (Ant. DOCO : 01.08.2011) (Notional DOCO : 1.8.2011) (II) Combined Assets of (i) & 400 kV Bays for Solapur - Kolhapur D/C (WRTML) line at Kolhapur (MSETCL) S/S , 400 kV Bays for Pune - Parli D/C (WRTML) line at Pune S/S and Parli S/S , 400 kV Bays for Pune - Aurangabad D/C (WRTML) line at Pune S/S and Aurnagabad S/S (Ant. DOCO : 1.9.2011) (Notional DOCO : 1.9.2011) under WRSS -II , Set B Scheme of Western Region for tariff block 2009-14 period.

Date of hearing : 15.5.2012

Coram : Shri S. Jayaraman, Member
Shri M. Deena Dayalan, Member

Petitioner : PGCIL

Respondents : MPPTCL and 7 others

Parties present : Shri S.S. Raju, PGICL
Shri M.M. Mondal, PGCIL
Shri Padamjit Singh, PSPCL
Shri T.P.S. Bawa, PSPCL, PTI

The representative of the petitioner submitted as under:-

- a) The sub-station portion including bay extension under the WRSS II Set B scheme is executed by the petitioner and the lines are executed by Western Region Transmission (Maharashtra) Pvt. Ltd. (WRTML). The investment approval for WRSS-II Scheme was accorded in July 2006 and the transmission system was scheduled to be completed within 48 months from the date of investment approval i.e. August 2010. The Bays were commissioned in September 2011. The Bays are to be aligned with the transmission lines and hence the delay.
- b) While granting transmission licence to WRTMPL, the Commission extended the date of commercial operation of the transmission lines upto August 2011. The petitioner has matched the date of commercial operation of the sub-stations to the transmission lines of WRTMPL.
- c) The Commission extended the date of commercial operation from the revised date of commercial in Set C Scheme of WRSS-II in Petition No. 18/2011 and a similar treatment may be given in this Scheme also.
- d) Requested to condone the delay and allow the transmission tariff as prayed in the petition.
- e) No reply has been filed by the respondents.

2. The Commission directed the petitioner to submit the following information on affidavit before 15.6.2012, with an advance copy to the respondents:-

- (a) Auditor's Certificate certifying the actual expenditure up to DOCO, Projected additional capital expenditure thereafter, and the funding pattern as on DOCO as well as for the additional capitalization along with revised Form 1, Form-6, Form-9, and Form-13 for the Asset "400/220 kV Pune S/S with Bus Reactor and Bays for LILO of Kalwa-Lonikhand D/C at Pune "400 kV Bays for Solapur-Parli D/C (WRTML) line at Solapur S/S and Parli S/S" and
- (b) Breakup of expenditure for the following assets:-
 - (i) Solapur Sub-station with Bus Reactor and Bays for LILO of Solapur-Karad & Solapur-Kohlapur along with Reactors: For the period 1.2.2011-31.3.2011 and the period 1.4.2011-31.8.2011.
 - (ii) 400/220 kV Pune Sub-station with Bus Reactor and Bays for LILO of Kalwa-Lonikhand D/C at Pune: For the period 1.5.2011-31.8.2011.

3. The order in the petition was reserved.

By order of the Commission,

Sd/-

(T. Rout)
Joint Chief (Law)
18.5.2012